



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 24th September, 2018**

SRO 439.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoints Shri Subash Chander Dogra , KAS Sub-Divisional Magistrate, Jammu South, to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils Jammu South, Bahu, Mandal ,Bishnah and Arnia. of District Jammu.

By order of the Government of Jammu and Kashmir.

Sd/-

**(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department**

Dated: - 24 -09- 2018

No: - Rev/LB/09/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Jammu.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/ Srinagar for publication in the Govt.Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Afaq Ahmad) KAS

**Deputy Secretary to Government
Revenue Department**